

(1999) 02 DEL CK 0041
In the Delhi High Court
Case No : C.W. No. 550 of 1998

Hem Raj Singh

APPELLANT

Vs

Delhi Development Authority and Another

RESPONDENT

Date of Decision : 01-02-1999

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (1999) 2 AD 649 : (1999) 49 DRJ 348

Hon'ble Judges : K. Ramamoorthy, J

Bench : Single Bench

Advocate : Mr. D.K. Kapur and Mr. F. Hassain, for the Appellant; Ms. Inderjit Sidhu, for the Respondent

Judgement

K. Ramamoorthy, J.—The writ petitioner has filed this petition seeking to quash the chargesheet dated 01.10.1991 on the basis of delay. According to the petitioner there has been no justification in issuing chargesheet. The point raised in the writ petition is covered by the Judgment of the Division Bench of this Court in CW No. 3145/94 and CW 5887/94 dated 01.05.1995 and following the Judgment of the Supreme Court. This has also been followed by this court in D.P. Bambah Vs. Union of India & Ors. 1998 4 AD (Delhi) 240.

2. In view of the settled position, the writ petition stands allowed.

3. The chargesheet dated 01.10.1991 is quashed. The petitioner is entitled to be considered for promotion and other consequential benefits. There shall be no order as to costs.